

फिर भी इस केस में जीमखाना तक उन लोगों को भ्राने दिया गया। उस के बाद पुलिस ने बड़े रेस्ट्रैन से कहा कि 3, 4 आदमी जाकर मैमोरैंडम दे सकते हैं, लेकिन उन्होंने कहा कि हमें मैमोरैंडम नहीं देना है, सब को जाना है, मिलना है। इसलिए अरेस्ट करना पड़ा।

तिलक मार्ग पुलिस स्टेशन पर ले जाने के बाद उन्होंने तूफान किया, बिल्डिंग को नुकसान पहुंचाया। (व्यवधान)

श्री मनी राम बागड़ी : मेरा प्वाइंट आफ आर्डर है।

अध्यक्ष महोदय : इसमें पायंट आफ आर्डर नहीं है।

(व्यवधान)

इसके लिये डायरेक्शन 115 है। आप उसके अंडर लिख कर भेजिये। उसके जरिये क्लैरिफिकेशन सीक की जा सकती है। (व्यवधान)

श्री राजनाथ सोनकर शास्त्री : देश के सब अखबार झूठे हो गये, फोटो भी झूठे हो गये। सिर्फ यह सच कहते हैं। (व्यवधान)

अध्यक्ष महोदय : नेक्स्ट क्वेश्चन। डा० वसन्त कुमार पंडित।

Industrial licences granted to Madhya Pradesh

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*125. DR. VASANT KUMAR PANDIT:

SHRI SUBHASH YADAV:

Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the number of industrial licences granted in Madhya Pradesh during the last three years, and the industry to be set up under each licence;

(b) how many and which of the above are in private, joint and public sector;

(c) the number of industries that have actually been set up against them;

(d) the reasons why other industries have not been set up till now; and

(e) the action taken by the Centre and State Governments to expedite their setting-up?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) to (e). A statement is placed on the Table of the House.

Statement

(a) 33 industrial licences were granted for setting up of industries in Madhya Pradesh State during the years 1978 to 1980 under the Industries (Development and Regulation) Act, 1951. These relate to the item falling under Scheduled Industries like Metallurgical Industries, Electrical Equipment, Fertilizers, Chemicals, Textiles, Paper, Sugar, Food Products, Cement, Timber Products, Misc. Mech. and Engineering Industries etc.

(b) :-Sector	No. of IL Granted During 1978-80.
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Private sector	29
State Industrial Dev. Corporations	3
Public Sector (Centre + State)	1

(c) 7 Industrial Licences have been implemented.

(d) and (e). A letter of intent has validity period of one year while an industrial licence has validity period of two years. Under the Industries

(Development and Regulation) Act, 1951, any person to whom a licence has been issued, fails to establish or to take effective steps to establish a new industrial undertaking within the above mentioned time limits (or such extended time limits as may be granted by Government), the Central Government may revoke the licence if it is satisfied that no effective steps have been taken for implementation.

2. Since it takes sometimes two years or more for industrial licence to fructify, some of the licences above mentioned may be in the process of implementation. However, it has been generally notified to all Ministries that they may review all letters of intent and industrial licences granted which have not yet been implemented, and if no valid reasons exist for grant of extension, to weed out such licences by 31-3-81. Where, in specific cases, they would like to recommend extensions based on adequate justification or evidence produced by the entrepreneur regarding satisfactory progress of the implementation, the administrative Ministries will take specific approval of the Licensing Committee.

DR. VASANT KUMAR PANDIT: Sir, I seek your protection. The answer given is incomplete. If you see clauses (a) and (b) of my question and the answer given, you will notice that I will have to ask another supplementary to get full information. So, let them first give the complete answer.

MR. SPEAKER: Let him put the question.

DR. VASANT KUMAR PANDIT: I have put the question. Both my question and the answer are before you. You will notice that the answer is absolutely incomplete. Therefore, I will have to ask so many supplementaries, while you have already announced from the Chair that we cannot ask supplementaries (a), (b) and (c).

अध्यक्ष महोदय : हम सब ने तो ही यह फैसला किया है कि हम आठ मिनट से ज्यादा किसी सवाल को न चलायें, ताकि ज्यादा सवाल पूछे जा सकें। अगर आप सप्लीमेंटरीज़ में ए, बी, सी, डी करेंगे, तो ज्यादा सवालों के लिए मौका नहीं मिलेगा। अगर मैं आपकी बात मानता हूँ, तो गड़बड़ और अगर नहीं मानता हूँ, तो गड़बड़।

DR. VASANT KUMAR PANDIT: The answer is not full. They have not given information to whatever question I have asked. So, I suggest that you withhold the question and ask the Government to give a complete reply. For instance, in part (c) of the question, I wanted to know the number of industries that have actually been set up. The answer merely says that 7 industrial licences have been implemented. If the industries have been set up, they have not given the names. So, I do not know how I can ask supplementaries.

SHRI P. A. SANGMA: In part (c) of the question you have asked for the number of industries that have actually been set up. We have given the number by stating that 7 industrial licences have been implemented. In the main question you did not ask for the names of those industries for which licences have been given.

DR. VASANT KUMAR PANDIT: Please see part (a) of the question. It says:

“the number of industrial licences granted in Madhya Pradesh during the last three years and the industry to be set up under each licence;”

They have not given that information. They have simply stated that 33 industrial licences falling under the Schedule “like....” were granted. I do not know what they mean by the word “like”. I want to know specifically the licences granted and implemented out of those 33.

MR. SPEAKER: Don't you find the information in part (b) of the question?

DR. VASANT KUMAR PANDIT: The statement simply says that they relate to items which are in the Schedule "like....". It is not specific; it only gives the norms. Unless I know what industries were set up where, how can I frame my supplementary?

SHRI P. A. SANGMA: 7 industries.

SHRI JYOTIRMOY BOSU: Part (a) of the question clearly states "the number of industrial licences granted in Madhya Pradesh during the last three years and the industry to be set up under each licence". It is clear.

SHRI P. A. SANGMA: To the question as to how many industrial licences had been issued in the last three years, my answer is that in the last three years the number of industrial licences issued is 33.

DR. VASANT KUMAR PANDIT: "After last three years", you read the last sentence. Please see last line of the first part.

SHRI P. A. SANGMA: The question specifically relates to the State of Madhya Pradesh and in Madhya Pradesh we have given 33 industrial licences. If you want the number of licences issued year-wise, the number of industrial licences issued in the last three years is:

1978	8
1979	7
1980	18
Total:	33

AN HON. MEMBER: You read the whole question.

MR. SPEAKER: Part (a) of the question "and the industry to be set up under each licence".

SHRI P. A. SANGMA: Monthly bulletins on the type of industry to be set up are issued and they are available in the library. However, since the member is insisting I will give you the figure. The industries which have been granted licences are as follows:

	1978
New Undertakings	2
New Articles	1
Substantial expansion	5

This is in 1978.

MR. SPEAKER: What industries are set up under each licence?

DR. VASANT KUMAR PANDIT: The reply to the whole question is not complete. Please hold up this question.

MR. SPEAKER: All right. We hold up this question.

कराची के निकट चीनियों द्वारा नौसैनिक ग्रहण का निर्माण

* 126. श्री बी० बी० देसाई :

श्री फूल चन्द वर्मा :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को मालूम है कि चीन ने पाकिस्तान में कराची के पश्चिम की ओर मोहम्मद बिन कासिम बन्दरगाह के निकट एक बन्दरगाह बनाने की योजना तैयार की है;

(ख) क्या चीनी नौसेना अध्यक्ष की यात्रा के दौरान इस आशय के एक औपचारिक करार पर हस्ताक्षर किये गये थे;